

20.7.1989

Present: Shri V.P. Sharma, Counsel for the applicant.  
 Shri P.H. Ramchandani, Sr. Counsel for the respondents.

## O R D E R

Shri P.K. Kartha, Vice Chairman(J)

We have heard the learned counsel of both parties and have gone through the records of this case. Admittedly, the applicant has filed this application seeking various reliefs without availing of the remedies available to him under the relevant service rules as to the redressal of his grievances. In view of this, we direct that the applicant may, if he so chooses, make a representation to the authorities concerned in regard to his grievances. The authorities concerned shall consider such a representation, if received by them, as expeditiously as possible, but ~~not~~ in any event later than 2 months from the date of receipt of such a representation. In case the applicant is aggrieved by the decision of the authorities, he will be at liberty to file a fresh application in this Tribunal in accordance with law, if so advised.

2. The application is disposed of at the admission stage itself with the above directions. The parties will bear their own costs.

*(See)*

(P.C. JAIN)  
 MEMBER (A)

*Parmit*

(P.K. KARTHA)  
 VICE CHAIRMAN(J)